

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4012
ANSWERED ON:19.02.2014
DEGREE COURSES IN LAW
Bishnoi Shri Kuldeep

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Bar Council of India has not approved various degree courses in law including the three years degree course in law being conducted by the Chaudhary Devlal University (CDLU), Sirsa (Haryana);
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI KAPIL SIBAL)

(a) to (c): The Bar Council of India has informed that the Legal Education Committee at its meeting held on 05.02.2010 considered the inspection report of Chaudhary Devlal University, Sirsa and decided to issue show-cause notice in view of various deficiencies found by the inspection team. Further, the Committee directed the university not to admit any student from the academic session 2010-2011 for both the courses.

Thereafter, the Council received a reply to the show-cause notice and considered by the Legal Education Committee at its meeting held on 30th April, 2010. After consideration, the Committee recommended to verify the contents of the reply to the show-cause notice to which the Committee constituted an inspection team.

Due to failure of the communication between both the side the matter was not taken up till date. Earlier, the university was granted temporary approval of affiliation till the year 2007-2008. Now, as the rules of the Legal Education-2008, the university has applied again for extension of approval of affiliation.

The Inspection of the university will be conducted soon. After receiving the report the matter will be placed before the Legal Education Committee at its next meeting.